

DIVISION BENCH  
COURT - II

S-17

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/152(KB)2024  
IA(I.B.C)/1464(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>INDIAN BANK VS MR.OM PRAKASH PRAHLADKAPERSONAL GUARANTOR OF M/S HITAIISHI KK MANUFACTURING COMP</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Mr. Santosh Kumar Ray, Adv. ] For the Financial Creditor  
Ms. R. Sanyal, Adv. ]  
Ms. Zeba Khan, Adv. ]  
Ms. Muskan Saha, Adv. ]

Ms. Pallavi Ray, Adv. ] For the Resolution Professional  
Mr. Anal Basu, RP ]

Ms. Rashmi Singhee, Adv. ] For the Personal Guarantor  
Ms. Sanjana Shaw, Adv. ]

**ORDER**

1. Learned Counsel for the parties present.
2. Ms. Rashmi Singhee, learned Counsel appearing on behalf of the Personal Guarantor seeks ten days' time to file an objection to the report of the Resolution Professional. At request, time is allowed to file the same.
3. Let a copy of objection be served upon the learned Counsel for the Financial Creditor.
4. List this matter on **28<sup>th</sup> August, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**